

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

CORRIGENDUM.

No. LJ(A) 77/2000/Pt./147

Dated, Shillong the 5th June, 2015.

Please read "including Dadengre (Civil) Sub-division" in place of "excluding Dadengre (Civil) Sub-division" as appeared in the 13th line of this Department's letter No. LJ (A) 77/2000/Pt./98 dt. 07.05.2015.



(L.M. Sangma)

Secretary to the Government of Meghalaya,
Law Department.

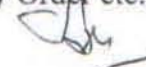
Memq. No. LJ(A) 77/2000/Pt./147-A

Dated Shillong, the 5th June, 2015.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Deputy Chief Minister, Law for information of Hon'ble Deputy Chief Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General's, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. Shri W. Diengdoh, District & Sessions Judge, West Garo Hills District, Tura.
8. The Deputy Commissioner, West Garo Hills District, Tura for favour of information and necessary action.
9. All Deputy Commissioners.
10. Sub-Divisional Officer, Dadengre (Civil) Sub-Division, Dadengre.
11. The Director General of Police, Meghalaya, Shillong.
12. The Superintendent of Police, West Garo Hills District, Tura.
13. Government Pleader/Public Prosecutor, West Garo Hills District, Tura.
14. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
15. Treasury Officer, Tura.
16. Home (Police) Department.
17. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
18. Personnel (A) Department.
19. Law (B) Department.
20. Personal file of the officer.
21. DEO, Law Department.
22. Guard file.

By Order etc.,



Secretary to the Government of Meghalaya,
Law Department.

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